

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

OA No.612 of 2019

IN THE MATTER OF:

Vinod Kumar Bansal ... Applicant

Vs

State of Haryana & Ors. ... Respondent

REPORT ON BEHALF OF HARYANA STATE POLLUTION CONTROL BOARD

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IN THE MATTER OF:

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REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD

MOST RESPECTFULLY SHOWETH:

1. That in compliance of order dated 13.08.2019 a joint team of Haryana State Pollution Control Board and Municipal Council, Dabwali inspected the sanitary landfill site of MC Dabwali & town Dabwali on 27.08.2019 to verify the status of compliance of the Solid Waste Management Rules,2016.
The Joint inspection report prepared alongwith photographs is annexed herewith as **Annexure-R/1**.
2. That after inspection of the said sanitary landfill site & town, Joint team observing several deficiencies in proper & scientific management of Solid Waste. Accordingly, a show cause notice was issued by the Board to the MC, Dabwali vide letter no. 1673 dated 28.08.2019 is annexed herewith as **Annexure-R/2**.
The said cause notice is replied by the MC, Dabwali vide their letter no.1240 dated 11.09.2019 is annexed herewith as

Annexure-R/3, but reply of SCN not found satisfactory because the authority neither made compliance of Solid Waste Management Rules, 2016.

3. That for deficiencies found in the scientific disposal of Solid Waste of town Mandi Dabwali, the proposal of Environment Compensation of Rs. 1,33,60,480/- has been submitted to Head Office for approval as per Board Policy dated 29.04.2019 by Hisar Regional Officer vide letter dated 04.12.2019 is annexed herewith as **Annexure-R/4**.
4. That the Hisar Regional Officer also initiated the prosecution action under relevant Environment Acts & has submitted case for vetting & approval of prosecution against responsible officers of Municipal Council, Mandi Dabwali vide letter No. 3807 dated 04.12.2019 is annexed herewith as **Annexure-R/5**.
5. That answering Board has directed the MC, Dabwali vide letter dated 06.02.2020 to submit the Action plan for collection, segregation and disposal of solid waste as per Solid waste Management Rules, 2016 and directions passed by Hon'ble NGT in OA No. 606/2018. Accordingly the MC Dabwali vide there letter No. 450 dated 19.02.2020 has submitted action plan for collection, segregation and disposal of Solid Waste generated from Mandi Dabwali Town. Copy of Board letter dated 06.02.2020 and MC Dabwali letter dated 19.02.2020 are annexed herewith as **Annexure-R/6** and **Annexure- R/7** respectively.

Conclusion:

The Municipal Council, Mandi Dabwali has not made provision for door to door collection of segregated Solid Waste and scientific management of Solid Waste. The said local body is not complying the duties and responsibilities assigned to them as per Rule No.15 of the Solid Waste Management Rules,2016. The sanitary landfill site of Municipal Council, Mandi Dabwali is found non-complying with provisions of Environment Protect Act,1986.

Dated: 05-03-2020

 5/3/2020
Rakesh Kumar Bhonsle
Regional Officer
Hisar Region



Regional Office
Haryana State Pollution Control Board,
 Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
 Email-hspcbrohr@gmail.com

Tele No. 01662-250890



No. HSPCB/HR/2019/

Dated:

SPOT INSPECTION REPORT

(For Solid Waste Management Rules, 2016)

Dated: - 27.08.2019

Name of the unit: M/s Municipal Council, Dabwali, Siba
Lat: 29.95427, Long: 74.69152 i.e. Mandi Dabwali

Rule No.	Requirement as per SWM Rules, 2016	Compliance Status
4	Duties of waste generators:-	
4.1 (a)	Every waste generator shall Segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;	Presently not being complied
4.1 (b)	Every waste generator shall Wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- bio-degradable waste;	Not being Complied presently
4.1 (c)	Every waste generator shall Store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016;	Presently not being complied
4.1 (d)	Every waste generator shall Store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.	Not being followed
4.2	No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.	At time of inspection garbage found disposed in street in open.
4.3	All waste generators shall pay such user fee for solid waste management, as specified in the by-laws of the local bodies.	Not being followed presently
4.4	No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency	Not being Complied

Executive Officer
 MC Mandi Dabwali

4.5	Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.	Not being followed presently
4.6	All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.	Not yet started
4.7	All gated communities and institutions with more than 5,000 sqm area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.	Not being followed presently (However no such gated communities & institutions with area more than 5000 sqm falls/exist in the MC, Dabwali area.
4.8	All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local	Not being followed
15.	Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations:-	
(a)	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;	No action plan in this regard submitted by MC, Mandi Dabwali So far

Executive Officer
MC, Mandi Dabwali

15 (b)	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;	Not being complied so far.
15 (c)	Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;	Not Complied
15 (d)	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;	Not yet started
15 (e)	Frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;	Draft by laws formed & same are under process of notification.
15 (f)	Prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;	DO
15 (g)	Direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;	Not being followed
15 (h)	Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;	Not being followed so far
15 (i)	Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centers;	Not being complied
15 (j)	Ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;	DO

Executive Officer
M.P. Dabwali

15 (k)	Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;	Being Complied as reported by E.O, MG, Dabwali
15 (l)	Provide training on solid waste management to waste-pickers and waste collectors;	Not conducted so far
15 (m)	Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;	Not being complied
15 (n)	Collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;	Yes, being followed
15 (o)	Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;	Not provided
15 (p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;	Not being complied
15 (q)	Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;	Not complied
15 (r)	Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;	Not complied
15 (s)	Transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;	Not being complied
15 (t)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;	Not being followed
15 (u)	Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.	Not being followed
15 (v)	Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-	—
15 (v) a.	Bio-methanation, microbial composting, vermicomposting, anaerobic digestion or any other	Not being followed

	appropriate processing for bio-stabilisation of biodegradable wastes;	
15 (v) b.	Waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;	Not being followed
15 (w)	Undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;	Not being complied
15 (x)	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;	No separate budget allocated for this purpose.
15 (y)	Make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;	Not applied
15 (z)	Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;	Not applicable
15 (z)a	Prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;	Submitted
15 (z) b	The annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;	Submitted
15 (z) c	Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;	No training program conducted in this regard
15(z) d	Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;	provided jackets, hand gloves, masks to sweepers
15 (z) e	Ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex;	provided jackets, Not being followed so far
15 (z)f	Frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed;	Draft by local prepared & notification under process
15 (z) g	Create public awareness through information,	

Executive Officer
M.C. Mohd Dabwali

	<p>education and communication campaign and educate the waste generators on the following; namely:-</p> <p>(i) not to litter;</p> <p>(ii) minimize generation of waste;</p> <p>(iii) reuse the waste to the extent possible;</p> <p>(iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;</p> <p>(v) practice home composting, vermi-composting, bio-gas generation or community level composting</p> <p>(vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste</p> <p>(vii) storage of segregated waste at source in different bins;</p> <p>(viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and</p> <p>(ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.</p>	Not Conducted so far
15 (z) h	Stop land filling or dumping of mixed waste soon after the timeline as specified in rule 22 for setting up and operationalisation of sanitary landfill is over;	Not yet complied
15 (z) i	Allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;	Not complied
15 (z) j	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;	Not being followed
15 (z)k	In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.	Not applicable as there is no old dump site
19	Criteria for Duties regarding setting-up solid waste processing and treatment facility.	
9.1	The department in-charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Government or Union territory Administration.	Not yet allocated
9.2	The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this	Not site yet developed

	regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development																
19.3	The operator of the facility shall obtain necessary approvals from the State Pollution Control Board or Pollution Control Committee.	Not applicable at this stage															
19.4	The State Pollution Control Board or Pollution Control Committee shall monitor the environment standards of the operation of the solid waste processing and treatment facilities.	Not applicable as not SWM site developed so far															
19.5	The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.	Not applicable at this stage															
19.6	The operator of the solid waste processing and treatment facility shall submit annual report in Form III each year by 30th April to the State Pollution Control Board or Pollution Committee and concerned local body.	Not applicable															
22	<p>Time frame for implementation.- Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Activity</th> <th>Time limit from the date of notification of rules</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Identification of suitable sites for setting up solid waste processing facilities</td> <td>1 year</td> </tr> <tr> <td>2</td> <td>Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .</td> <td>1 year</td> </tr> <tr> <td>3</td> <td>Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities</td> <td>2 year</td> </tr> <tr> <td>4</td> <td>Enforcing waste generators to practice</td> <td>2 year</td> </tr> </tbody> </table>	Sr. No.	Activity	Time limit from the date of notification of rules	1	Identification of suitable sites for setting up solid waste processing facilities	1 year	2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	1 year	3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 year	4	Enforcing waste generators to practice	2 year	<p>No site identified so far</p> <p>Not site identified for setting up common cluster</p> <p>Not applicable at this stage</p> <p>Not being complied</p>
Sr. No.	Activity	Time limit from the date of notification of rules															
1	Identification of suitable sites for setting up solid waste processing facilities	1 year															
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	1 year															
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 year															
4	Enforcing waste generators to practice	2 year															

Executive Officer
MC Mandi Dabwali

	segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source		
5	Ensure door to door collection Every waste generator shall of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 year	Not being Complied presently
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 year	Not being followed
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 year	Not applicable
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	3 year	Not yet Complied
9	Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 year	Not applicable
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3 year	Not applicable
11	Bio-remediation or capping of old and abandoned dump sites	5 year	Not applicable.

Executive Officer
MC Mandi Dehwal
M
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SCHEDULE I

12 [see rule 15 (w),(zi), 16 (1) (b) (e), 16 (4)] Specifications for Sanitary Landfills

Sr. No.	Activity	Compliance Status
A	Criteria for site selection:-	
A(i)	The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.	Not yet identified
A(ii)	The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.	No new sanitary landfill site identified, so far existing landfill site is unscientifically managed.
A(iii)	The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.	Not being complied
A(iv)	Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.	No new landfill site set up as per CPCB guidelines
A(v)	The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.	No such plan prepared in this regard
A(vi)	The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.	existing old site is not fit for SW management as per CPCB guidelines
A(vii)	The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas	The existing landfill site is less than 200 meter from habitation & not complied CPCB guidelines.
A(viii)	The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans	Not applicable at this stage
A(ix)	A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.	Not being complied
A(x)	The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time. The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E- waste shall be managed in accordance with the e-Waste (Management) Rules,	No segregation of domestic hazardous waste being done so far

Executive Officer
M.C. Mandi Dabwali

	2016 as amended from time to time	
A (xi)	Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non-operation of waste processing and during emergency or natural calamities	Not applicable at this stage
B	Criteria for development of facilities at the sanitary landfills:-	
B(i)	Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorised persons and stray animals	Not being complied
B(ii)	The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.	Not being followed
B(iii)	The landfill site shall have waste inspection facility to monitor waste brought in for landfilling, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.	Not Complied
B(iv)	Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.	Not being Complied
B(v)	Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.	Not Complied
B(vi)	Safety provisions including health inspections of workers at landfill sites shall be carried out made.	Not being conducted
B(vii)	Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall be provided. The wastewater so generated shall be treated to meet the prescribed standards.	Not being followed
C	Criteria for specification for land filling operations and closure on completion of land filling:-	
C(i)	Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.	
C(ii)	Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material	Not being applicable at this stage
C (iii)	Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.	
C (iv)	After completion of landfill, a final cover shall be designed to minimise infiltration and erosion. The final cover shall meet the following specifications, namely :-- The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.	

Executive Officer
MC Mandi Dabwali

	On top of the barrier soil layer, there shall be a drainage layer of 15 cm. On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimise erosion.	— N.A —
D	Criteria for pollution prevention:-	
D(i)	The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the landfilling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimise leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.	Not Complied
D(ii)	Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.	Not provided
D(iii)	Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule- II.. In no case, leachate shall be released into open environment.	Not Complied
D(iv)	Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.	Not arrangement made for compliance
E	Criteria for water quality monitoring:-	
E(i)	Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.	Not applicable at this stage
E(ii)	Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality [As per IS 10500:2012, Edition 2.2(2003-09)].	Monitoring water sample of drinking source collected & result awaited
F	Criteria for ambient air quality monitoring:-	
F(i)	Landfill gas control system including gas collection system shall be installed at landfill site to minimize	Not Complied

Executive Officer
MC Mandi Dabwali

	odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered	
F(ii)	The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).	Not being followed
F(iii)	The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilisation or flaring is not possible.	Not being Complied
F(iv)	Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.	Air Monitoring will be conducted shortly
G	Criteria for plantation at landfill Site:-	
	A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely:-	
G(a)	Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted;	Not applicable
G(b)	The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;	at this stage
G(c)	Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;	/
G(d)	Plantation to be made in sufficient density to minimise soil erosion.	
G(e)	Green belts shall be developed all around the boundary of the landfill in consultation with State Pollution Control Boards or Pollution Control Committees .	
H	Criteria for post-care of landfill site	
H.1	The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :-'	
H.1(a)	Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;	Not applicable at this stage
H.1(b)	Monitoring leachate collection system in accordance with the requirement;	/
H.1(c)	Monitoring of ground water in and around landfill;	
H.1(d)	Maintaining and operating the landfill gas collection system to meet the standards	
H.2	Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for	

Executive Officer
 MC... Jabwall
[Signature]

	human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.	N.A
J	Closure and Rehabilitation of Old Dumps- Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:	
J(i)	Reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below	Not applicable
J(ii)	Capping with solid waste cover or solid waste cover enhanced with geo-membrane to enable collection and flaring / utilisation of greenhouse gases.	at this stage
J(iii)	Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.	
J(iv)	Any other method suitable for reducing environmental impact to acceptable level.	

Executive Officer
MC Mandi Dabwali

SCHEDULE II
[see rule 16 (1), (b), (e), 16 (4)) Standards of processing and treatment of solid wastep

S.No.	Activity	Compliance Status
A	Standards for composting	
	The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely :-	Not scientific Composting adopted
A(a)	The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;	Not being followed
A(b)	Necessary precaution shall be taken to minimise nuisance of odour, flies, rodents, bird menace and fire hazard;	Not complied
A(c)	In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;	Not applicable at this stage
A(d)	Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).	Not applicable at this level
A(e)	The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;	Not being followed
A(f)	Ambient air quality monitoring shall be regularly carried out. Odurnuisance at down-wind direction on the boundary of processing plant shall also be checked regularly	Air monitoring will be conducted shortly
A(g)	Leachate shall be re-circulated in compost plant for moisture maintenance.	Not being followed

Executive Officer

MC Mandi Dabwall

A(h)	The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time	Not complied
A(i)	In order to ensure safe application of compost, the following specifications for compost quality shall be met, various parameters as per Organic Compost (FCO 2009) & Phosphate Rich Organic Manure (FCO 2013)	Not being followed
B	Standards for treated leachates.-	—
	The disposal of treated leachates shall meet the prescribed standards as per FCO 2009	Not complied.

Remarks:



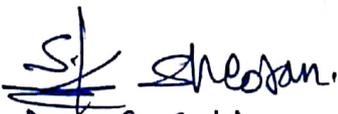
AEE/Sc-'B',

Hisar Region.


Regional Officer

Hisar Region.

During joint inspection with E.O, MC, Mandi Dabwali today i.e on 27.08.2019 it is found that MC, Mandi Dabwali is disposing solid waste without segregation at main dumping site / sanitary land fill site located adjacent to railway track & Ram Bagh, Mandi Dabwali (Lat.: 29.95827, Long.: 74.69152). Further at time of inspection it has been observed that unsegregated solid waste is thrown at 11 (Eleven) number temporary location in town on open land. From these locations the same waste is lifted & transported to the main dumping site near Ram Bagh.



27.08.2019

Dr. Sunil Kumar Sheoran
Scientist 'B', Hisar Region


Executive Officer
MC Mandi Dabwali

 27/8/19
Regional Officer
Hisar Region





Tele No. 01662-250890

Regional Office



Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com

No. HSPCB/HR/2019/ 1673.

Dated: 28.08.19.



To

The Executive Officer
Municipal Council Mandi Dabwali
Near Public Club, Gaushala Road, Mandi Dabwali

Sub:

Show Cause Notice for legal action u/s 43, 44 & 48 of Water (Prevention & Control of pollution) Act 1974, legal action u/s 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, legal action u/s 15 & 17 of EP Act, 1986 for non-compliance of solid waste management Rules, 2016 and SCN for liable to pay the environmental compensation for the damage to the environment.

Whereas the area of Municipal Council Mandi Dabwali and **Solid Waste Dumping Site/Sanitary Landfill Site** located near Ram Bagh has been inspected on dated 27.08.2019 by undersigned & concerned field officer Dr. Sunil Kumar Sheoran, Scientist B along with Dr. Surender Chauhan, E.O. MC. Mandi Dabwali to verify the status of compliance of Solid Waste Management Rules, 2016

During inspection your Municipal Council is found violating various provisions of Solid Waste Management Rules, 2016 & detail inspection report for your ready reference enclosed herewith

Whereas you are grossly violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 Air (Prevention & Control of Pollution) Act, 1981 & EP Act, 1986

Keeping in view of the above said violation, you are hereby directed to Show Cause within 15 days as to why legal action against your Municipal Council may not be initiated under Water (Prevention & Control of Pollution) Act, 1974, under Air (Prevention & Control of Pollution) Act, 1981 & under EP Act 1986

You are also hereby directed to Show Cause, as to why action against your unit may not be taken, you have damaged the environment, so you are hereby liable to pay Environment Compensation (EC) in terms of directions of the Board issued vide order No. HSPCB/PLG/2019/6043-75 dated 29.04.2019

In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant legal action against your Municipal Council & responsible officers under section 43, 44 & 48 of Water (Prevention & Control of pollution) Act, 1974, under section 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981 and under section 15 & 17 of EP Act, 1986 without giving any further notice

DA/- As above

Received
RK
Aug. 29.2019

Secretary
M.C. Dabwali
(Rishu)

No. HSPCB/HR/2019/ 1674.

A Copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information and necessary action please.

o/c Regional Officer
Hisar Region
Dated: 28.08.19

o/c Regional Officer
Hisar Region
Dated: 28.08.19

Endst. No. HSPCB/HR/2019/ 1675.

A Copy of above is forwarded to the Worthy Deputy Commissioner, Sirsa for kind information and necessary action please.

o/c Regional Officer
Hisar Region
Dated: 28.08.19

1143
16.9.19

Registered Post (urgent)

प्रषक

कार्यकारी अधिकारी / सचिव,
नगर परिषद मण्डी डबवाली।

प्रेषित

Haryana State Pollution Control Board,
Regional Office, Bays No B-6.8,
Urban Estate - II, Hisar - 125005

AEE, Sci. B', Sci 'B, I, JEE
Asstt. Clark, DEO
Ro (HR)

16/9/19

क्रमांक 1240

दिनांक 11-09-2019

विषय :

Show Cause Notice for legal action u/s 43, 44 & 48 of Water (Prevention & Control of Pollution) Act 1974, legal action u/s 37, 38 & 41 of Air (Prevention & Control of Pollution) Act 1981, legal action u/s 15 & 17 of EP Act 1986 for non-compliance of the Solid waste management Rules, 2016 and SCN for liable to pay the environmental compensation for the damage to the environment.

उपरोक्त विषय के सन्दर्भ में आपके कार्यालय के पत्र क्रमांक HSPCB/HR/2019/1673 दिनांक 28-08-2019 के सम्बन्ध में रिपोर्ट नगरपरिषद द्वारा जो कार्यवाही की गई है वो इस प्रकार है :-

1- Solid Waste, Dumping Site, Sanitary Landfills site : सम्बन्धित जगह को सोलिड वेस्ट रूल्स 2016 के अनुरूप करने के लिये नगरपरिषद मण्डी डबवाली द्वारा प्राकलन तैयार करके निदेशक शहरी स्थानीय निकाय को पत्र क्रमांक 1802 दिनांक 06-09-2019 को प्रशासनिक स्वीकृति हेतु भेजा गया है। इस प्राकलन में सम्बन्धित जगह की boundary wall (चारदीवारी जो कि 12 फुट उंचाई, साईट पर पड़े हुये कूड़े के निस्तारण के लिये सम्बन्धित जगह पर मिटटी (capping), सम्बन्धित जगह पर कूड़े के अलग-अलग निस्तारण के pit व platform तथा एक शेड वेस्ट पिकर के लिये अलग से बनाया जाएगा व एक रूम संचालक के लिए व लाईट तथा पौधारोपण का प्रावधान लिया गया है। जमीनी पानी को प्रदूषण से बचाने के लिये IPB Tiles का platform को प्रावधान किया गया है तथा सम्बन्धित जगह की निगरानी के लिए CCTV कैमरे का प्रावधान भी लिया गया है। (प्राकलन की काफी साथ सलंगन) उपरोक्त Sanitary landfill site के अतिरिक्त एक अन्य जगह का निरीक्षण किया गया है जिसे Sanitary landfill site के रूप में प्रयोग किया जा सकता है जो कि आबादी से दूर है व लगभग 2 एकड़ जगह में है। यदि यह जगह निर्धारित की जाती है तो आप महोदय को सूचित कर दिया जाएगा।

Asst. but with file
of MGT case in mind Banshu
SK
05/10/19

2- Segregation Pits in Various Local on Mandi Dabwali : नगरपरिषद द्वारा चयनित 18 जगहों पर जहां पर नगरपरिषद द्वारा कूड़ा एकत्रित (Primary point) किया जाता है। उसको विकसित करने के लिए चारदीवारी व फर्श का प्राकलन तैयार कर लिया गया है व जल्द ही सक्षम अधिकारी से स्वीकृति लेकर ई-टैण्डर करके कार्य पूर्ण करवा दिया जाएगा। (प्रति सलंगन)

3- Door to Door collection in Segregated form : नगरपरिषद मण्डी डबवाली द्वारा घर-घर से कूड़ा उठाने का कार्य आरम्भ कर दिया गया है। घर-घर से segregated form में कूड़ा उठाने वाले वाहनो को Twin Compartment में बांट दिया गया है व इन सभी वाहनो पर लोगो को जागरूक करने के लिए लाउडस्पीकर की व्यवस्था अमल में लाई जा चुकी है। (छाया प्रति साथ सलंगन है)

4- Motivation : लोगो को segrgated कूड़े के प्रति जागरूक करने के लिए विशेष अभियान चलाया जा रहा है जिसमें नगरपरिषद द्वारा लोगो को जागरूक करने के लिए स्कूल व कालेज में जाकर Program किये जा रहे है। (छाया प्रति साथ सलंगन है।) इसके अतिरिक्त बाजारो व मुख्य स्थानो लोगो जागरूक करने के लिए नगरपरिषद द्वारा नुककड सभा भी की जा रही है जिसकी छाया चित्र साथ सलंगन है।

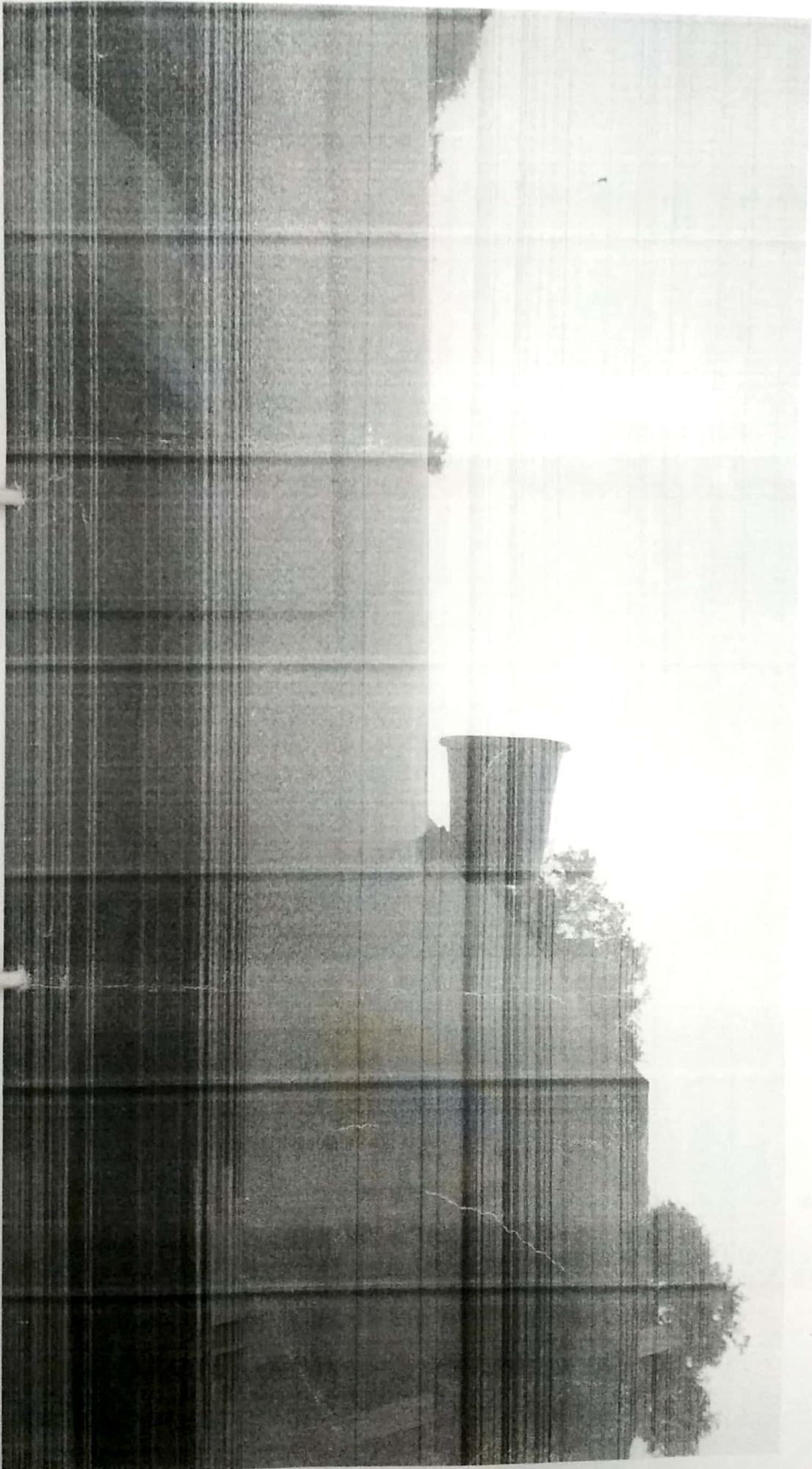
5- Fine Notification : नगरपरिषद मण्डी डबवाली द्वारा fine से सम्बन्धित नोटिफिकेशन भी जारी कर दी गई है जिसमें जुर्माने को भिन्न भिन्न अनुभागो में बांटकर जुर्माने की सीमा तय कर दी गई है। इसके उपरान्त 65 चालान भी नगरपरिषद द्वारा काटे गये है जिनकी एवज ने नगरपरिषद ने 99000/- जुर्माना प्राप्त किया है। (नोटिफिकेशन की प्रति सलंगन)

इन सभी तथ्यों को ध्यान में रखते हुये आप महोदय से अनुरोध है कि नगरपरिषद को इस स्थल को विकसित करने के लिए कम से कम 6 माह का समय दिया जाए ताकि इस स्थल का कार्य पूर्ण करवाया जा सके।

कार्यकारी अधिकारी / सचिव,
नगर परिषद मण्डी डबवाली।



SR इ SR Temp, 23/11/2021 व गौला कचरा डबवाली-2



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गिरि श्री सोहन शर्मा

कार्यालय नगर परिषद मण्डी डबवाली (जिला सिरसा)

सेवा में

निदेशक,
शहरी स्थानीय निकाय विभाग,
हरियाणा सरकार, पंचकुला।

क्रमांक 1802

दिनांक 06-09-2019

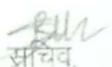
विषय : विकास कार्यों की प्रशासनिक स्वीकृति प्रदान करने बारे।

उपरोक्त विषय के सन्दर्भ में।

विषयाधीन मामले बारे एन.जी.टी. के दिशा निर्देशों अनुसार नगरपरिषद मण्डी डबवाली द्वारा डम्पिंग साईट का प्राकलन तैयार किया गया है जो निम्न प्रकार से है :-

Sr No.	Name of Estimate	Estimated cost
1	Construction of Boundary Wall at Dumping Site and IPB Street and Shed in Mandi Dabwali	1.06 Cr

अतः आप महोदय से अनुरोध है कि उपरोक्त विकास कार्य की प्रशासनिक स्वीकृति प्रदान करने का कष्ट करें ताकि इस कार्य को शीघ्र करवाया जा सके।


सचिव,
नगर परिषद मण्डी डबवाली।

Code Form M.W. 1
No. 25

M.A. Code Form M.W.1 D.B.A Code
D.B.A Code Form No. 25

Estimate of Original Work

First Sheet

Municipality District Board

Code of work

Name of work

Construction of Boundary Wall at Dumping Site and IPB
Street and Road in Mandi Dabwali

Number of Estimate

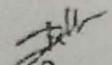
Department Head

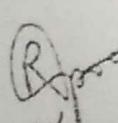
Major Head

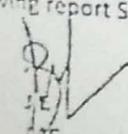
Minor Head

Detailed Head

Amount Rs. 10674242 Lacs


EO
MC
Mandi
Dabwali


M/E
MC
Mandi
Dabwali

Estimate of Original Work
(Showing report Specification,

M/E
MC
Mandi
Dabwali

Name of Work		Construction of Boundary Wall at Dumping Site and IPB Street and Shed in Mandi Dabwali						
Sr. No.	HSR Item	Particulars of items	No	L	B	H/D	Qty	Unit
1	85b	Dismantling of Brick Work in cement	1	500.00	0.75	7.00	2625.00	Cum
							74.29	Cum
2	66	Earth Work in excavation of foundation in hard soil	250	5.00	5.00	2.00	12500.00	Cum
			1	2000.00	2.50	2.00	10000.00	Cum
							22500.00	Cum
							616.75	Cum
3	41 + 52	Dispose of Maiba loading and unloading a combined lead up to 1 km using mechanical vehicles						
		Quantity same as item no 1 and 2					711.94	Cum
4	10.3B	Cement concrete 1:4:8 with stone aggregate 20 mm nominal size in foundation and plinth	250	4.25	4.25	1.00	18.06	Cft
			1	2000.00	3.00	1.00	6000.00	Cft
							6918.06	Cft
							170.31	Cum
5	10.9	Cement concrete 1:2:4 with stone aggregate 20 mm nominal size reinforced concrete work in footing foundation beam etc including centering and shuttering (column)	250	4.25	4.25	2.00	9031.25	Cft
							255.58	Cum
6	10.22	CTD bars for RCC Work where not included in complete rate of RCC including bending and binding and placing in the position complete	250	8.00	4.00		8000.00	Rft
		1 for footing	250	8.00	4.00		8000.00	Rft
		2 for Pillar	250	6.00	15.00		22500.00	Rft
		3 for Beam	6	2500.00			15000.00	Rft
		4 for Ring 8 MM Dia	250	84.00	3.13		65625.00	Rft
			250		4.13		1031.25	Rft
							104156.25	Rft
							31754.95	Rmt
							12384.43	Rft
							123.84	Qft
7	10.8	Cement Concrete 1:1.5:3 with stone aggregate 20 MM nominal size reinforced concrete work in beam column strips foundation etc including centering and shuttering	250	0.75	0.75	15.00	2109.38	Cft
			2	2500.00	1.00	1.00	5000.00	Cft
							7109.38	Cft
							201.20	Cum

8	11.3	1st Class Brick work foundation and plinth							
		1st Step	1	2250.00	2.50	1.00	5625.00	Cft	
		2nd Step	1	2250.00	1.88	0.50	2109.38	Cft	
		3rd Step	1	2250.00	1.50	0.50	1687.50	Cft	
		4th Step	1	2250.00	0.75	1.00	1687.50	Cft	
							11109.38	Cft	
							314.40	Cum	
9	10.114	40 MM Thick CC 1:2:4 DPC	1	2250.00	0.75		1687.50	Sft	
							156.77	Sqm	
10	11.8	1st Class brick work 1.5 in T & P above DPC	1	2250.00	0.75	10.00	16875.00	Cft	
							477.56	Cum	
11	15.6	12 MM Thick Cement plaster	2	2500.00		10.00	50000.00	Sft	
							4645.00	Sqm	
12	14.8	25 MM thick topping on top	1	2500.00	0.75		1875.00	Sft	
							174.19	Sqm	
13	24.1	Preparation of Sub Grade	1	200.00	18.00		3600.00	Sft	
			1	900.00	18.00		16200.00	Sft	
							19800.00	Sft	
							1839.42	Sqm	
14	N.S	Supply Of Stone Matle grade 63mm to 45 mm	1	200.00	18.00	0.33	1188.00	cft	
			1	900.00	18.00	0.33	5346.00	cft	
							6534.00	Cft	
							184.91	Cum	
15	24.7	laying and consolidation of stone metal with WBM specification	1	200.00	18.00	0.33	1188.00	cft	
			1	900.00	18.00	0.33	5346.00	cft	
							6534.00	Cft	
							184.91	Cum	
16	N.S	Supply Of Stone Matle grade 53mm to 22.4 mm	1	200.00	18.00	0.25	900.00	cft	
			1	900.00	18.00	0.25	4050.00	cft	
							4950.00	Cft	
							140.09	Cum	
17	24.7	laying and consolidation of stone metal with WBM specification	1	200.00	18.00	0.25	900.00	cft	
			1	900.00	18.00	0.25	4050.00	cft	
							4950.00	Cft	
							140.09	Cum	
18	10.159	P/F IPB moulded 60 mm thick M-35 ISI marked	1	200.00	18.00		3600.00	sft	
			1	900.00	18.00		16200.00	sft	
							19800.00	sft	
							1839.42	Sqm	
19	11.03	First class brick work 1:5 in cement sand mortar	2	1100.00	0.75	0.75	1237.50	cft	
							35.02	cum	
20	10.115	25mm thick topping 1:2:4	2	1100.00	0.75		1650.00	sft	
							153.29	sqm	
21	6.6	Excavation of Earth work	6	4.00	4.00	4.00	384.00	cft	
							10.87	Cum	

[Handwritten Signature]
S.E

22	10.28	CC 1 R-16 with stone aggregate 40 mm nominal size	6	4.00	4.00	0.50	48.00	Cft
							1.35	cum
23	10.90+1 0.95 a	CC 1 1 5.3	6	3.50	3.50	1.00	73.50	Cft
			6	2.00	2.00	2.00	48.00	Cft
							121.50	Cft
							3.44	Cum
24	18.22	Cold twisted bar				70 kg/M ¹	3.43	240.10
								2.40
								1100.00
25	18.3	Structure steel for truss	1	55.00	20.00			102.19
						102.19	40 kg/M ¹	4687.60
								40.87
26	13.18	GI Sheet roofing corrugated colour sheet 80 mm thick	1	55.00	22.00			1210.00
								112.41
27		Provision of gate	1					1.00
28		Provision of Room	1	12.00	10.00			120.00
								11.15
29	24.36	Fencing 1.20 meter high fencing with 1.65 meter post placed at every 2.5 meters to 3 meters	1	450.00				450.00
30	4.1a+5.2 b	Capping of maiba at site (earth filling on capping of maiba lead 6 km)	1	572.00	100.00	0.50	28600.00	Cft
								809.38
31		Const of pits and platform analysis attached	30					30.00
32		Provision of LED Lights analysis and estimate attached	1					1.00
33		Provision of High mast light Analysis and estimate attached	1					1.00
34		Provision of CCTV Cameras	1					1.00
35		Provision of Plantation	1					1.00

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S.E

ABSTRACT OF COST

Estimate for New lights with LED lights at Dumping Site Mandi Dabwali

Sl. No.	Qty	HSR Item	Particulars	Unit	HSR Rate	Premium	Total Rate	Amount
1	300.00	SI 25	Supply and erection of 250 watt LED lights of 100mm Dia (more to suit) H.C.S. Polycarbonate Lens per HSR 11.25	Nbr	11.4	140.00%	75.36	2246.64
2	300.00	SI 26ch	Supply and erection of 250 watt LED lights of 100mm Dia (more to suit) H.C.S. Polycarbonate Lens per HSR 11.26 (20)Ard	Nbr	11.5	140.00%	106.8	3206.80
3	100.00	SS	P/F of single head set of 4 meters including cost of material labor erection charges and joint complete in all respect of installation 7 meter in diameter of 15	Nbr	1500	0.00%	1500	150000
4	100.00	SS	Supply of 45 watt LED head set (per 15) Meter	Nbr	3150	0.00%	3150	115000
	100.00	SS	Supply of black power connection of 150mm Dia for light scope 75	Nbr	65	0.00%	65	6500
							Total	526149

BL
JE

Name of Work		Estimate for New lights with LED lights at Dumping Site Mandi Dabwali		
Sr. No.	HSR Item	Particulars of items	Qty.	Unit
1	31.25	Supply and erection of unarmored cable of 10mm 2 core make Grandlay, Havelss Polycab, Finolex As per HSR 31.25	300.00	Mtr
2	31.26	Supply and erection of unarmored cable of 25 sq. mm 4 core make Grandlay, Havelss Polycab, Finolex As per HSR 31.26 (sh)Ard.	300.00	Mtr
3	NS	P/F of single bracket of GI material including cost of material labour erection charges and paint complete in all respect of installation 7 mtr pole of minimum length of 1.5	100.00	Nos
4	NS	Supply of 45 watt LED light set (ip 65) Make Crompton/wipro/GE (specifications of LED are attached in annexure) as per NS	100.00	Nos
5	NS	Supply of black power switchess or Bed switch for light as per NS	100.00	Nos

J. E

Installation of High Mastlight Light 12 meter at Dumping Site Mandi Dabwali

Description Of Items	Qty	Rate	Premium	Unit	Rate with Premium	Amount (in Rs.)
1 S/E M.S. Pedestal size 24"X12"X12" with angel with painted and Fixing in 1 2-4 CC and including 1 no. 100 Amp. 415 V four pole changeover and 4 no. 32 Amp. 415 V MCB 1 no. Automatic on/off digital timer switch complete with conductor for 3 phase up to 100 Amp. and 1 no. isolator 240/415 V, make Havells/Legrano/Indo Asian/ Zeta/GEC/ L&T in existing panel board making necessary connection and earthing complete in all respect job as per PWD specifications. (NS)	4	19700.00	0.00%	Each	0	78800.00
2 S/E of P.V.C. pipe 6 kg. pressure laid 1 M below ground level complete, including digging and refilling the trench with jointing etc. P.V.C. pipe 65 M. Dia (HSR 31.21)(XXX) C.	100	31.00	350.00%	P/M	139.5	13950.00
3 1. Earthing with G.I. earth pipe 4.5 M long 40 MM dia with necessary enclosures on the top etc. as required (HSR 31.22-1)	4	378.00	350.00%	Each	1701	6804.00
2. Extra for using salt and charcoal/ coke for the pipe earth electrode as required (HSR 31.22(ii))	2	125.00	350.00%	Each	562.5	1125.00
4 S/E of underground cable loose in existing pipe or trenches complete with necessary connection 16MM 4 Core armed cable(HSR 31.26-xi)	200	46.80	140.00%	P/M	112.32	22464.00
5 S/E of GI pipe 50 MM dia laying under road with cutting and filling complete in all respect as per required at site (NS)	200	300.00	0.00%	P/M	300	60000.00
6 S/E 12 Mtr High mast motorized hot dip galvanized High Mast (Crompton/ Phillips/ Baja/ GE/ BPP/ VSP/ Surya along with lantern carriage/ring upto tie 6 Nos. 1x 400 Watt fittings, pole thickness 4mm, top dia 150mm, bottom dia 135 mm, including foundation bolt and anchor plate complete with 1 1 1/2 :3 R C C foundation as per approved design including lantern carriage up to 6 nos. Luminaries along with control panel, gear box for raising and lowering of lantern system associated with suitable travelling cable with wire rope system mast, as per company technical data including higher voltage 1.5 KW reversible motor and satisfaction of Engineer incharge of the work.	4	110000.00	0.00%	Pole		440000.00
TOTAL						623143.00

BL
S.K.

ABSTRACT OF COST

Construction of Boundary Wall at Dumping Site and IPH Street and Shed in Mandi Dabwali

Sl. No.	Qty	HSR Item	Particulars	Unit	HSR Rate	Premium	Total Rate	Amount
						550.00%	206.9	1512
1	74.29	855	Dismantling of Brick Work in cement	Cum	31.83			3706
2	636.75	66	Earth Work in excavation of foundation in all kind of soil	Cum	11.08	425.00%	58.17	66834
3	711.04	41+52	Dispose of Malba loading and unloading a combined lead up to 1 km using mechanical vehicles	Cum	94	0.00%	94	193419
4	170.31	1038	Cement concrete 1:4:8 with stone aggregate 20 mm nominal size in foundation and plinth	Cum	420	450.00%	2310	965864
5	255.55	109	Cement concrete 1:2:4 with stone aggregate 20 mm nominal size reinforced concrete work in footing foundation beams etc including centring and shuttering [column]	Cum	657.1	450.00%	3779.05	681429
6	123.84	1822	CTD bars for RCC Work where not included in complete rate of RCC including bending and binding and placing in the position complete	Qtl	917.05	500.00%	5502.3	96161
7	201.20	108	Cement Concrete 1:1.5:3 with stone aggregate 20 MM nominal size reinforced concrete work in beam column-strips foundation etc including centering and shuttering	Cum	76.9	450.00%	477.95	897033
8	314.40	113	1st Class Brick work foundation and plinth	Cum	407.6	600.00%	2853.2	24691
9	156.77	10114	40 MM Thick CC 1:2:4 DPC	Sqm	31.5	400.00%	157.5	1432783
10	17.56	115	1st Class brick work 1.5 in F & P above DPC	Cum	428.6	600.00%	3000.2	323292
11	4645.00	156	12 MM thick Cement plaster	Sqm	11.6	500.00%	69.6	19509
12	174.19	148	25 MM thick topping on top	Sqm	22.4	400.00%	112	7176
13	1839.42	241	Preparation of Sub Grade	Sqm	0.83	370.00%	3.901	215622
14	6534.00	N5	Supply Of Stone Metel grade 33mm to 45 mm	Cu	33	0.00%	33	17382
15	184.91	247	laying and consolidation of stone metel with WDM specification	Cum	20	370.00%	94	163350
16	4950.00	N5	Supply Of Stone Metel grade 33mm to 22.4 mm	Cu	33	0.00%	33	13168
17	140.09	247	laying and consolidation of stone metel with WDM specification	Cum	20	370.00%	94	789111
18	1839.42	10159	P/F IPB moulded 60 mm thick M:35 ISI marked	Sqm	429	0.00%	429	99923
19	35.02	1103	First class brick work 1.5 in cement sand mortar	Cum	407.6	600.00%	2853.2	17168
20	183.29	10115	25mm thick topping 1:2:4	Sqm	22.4	400.00%	112	632
21	10.87	66	Excavation of Earth work	Cum	11.08	425.00%	58.17	2381
22	1.36	1028	CC 1:1.5:3 with stone aggregate 40 mm nominal size	Cum	318.65	450%	1752.575	14637
23	3.44	1090+1095a	CC 1:1.5:3	Cum	774	450%	4257	13206
24	2.40	1822	Cold twisted bar	Qtl	917.05	500%	5502.3	239544
25	40.87	183	Structure steel for truss	Qtl	1180.75	500%	7084.5	27212
26	112.41	1318	GI Sheet roofing corrugated colour sheet 80 mm thick	Sqm	71.2	240%	242.08	50000
27	1.00		Provision of gate	Nos	50000	0%	50000	87512
			Provision of Room	Sqm	7850	0%	7850	11813
29	450.00	2436	Fencing 1.20 meter high fencing with 1.65 meter post placed at every 2.5 meters to 3 meters	Rmt	5.25	400%	26.25	121407
30	809.38	41a+52b	Capping of malba at site (earth filling on capping of malba lead 6 km)	Cum	150	0%	150	2170980
31	30.09	Analysis Attached	Const of pits and platform analysis attached	Nos			72366	531409
32	1.00	Analysis Attached	Provision of LED Lights analysis and estimate attached	Nos			531409	623143
33	1.00	Analysis Attached	Provision of High mast light Analysis and estimate attached	Nos			50000	200000
34	1.00	Analysis Attached	Provision of CCTV Cameras	Nos			200000	10470204
35	1.00		Provision of Plantation	Nos			50000	209404.0734
							200000	10679608
							200000	
							Total	
							Add 2% contingency	
							Total	

M.E.
MC
DABWALI

M.E.
MC
DABWALI

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M.A. Code Form M.W. 1
orm No. 25

M.A. Code Form M.W.1 D.B.A Code
D.B.A Code Form No. 25

Estimate of Original Work

First Sheet

Municipality District Board

Sub Division

Resulation No 5 Dated 04-07-2018 Resulation passed vide DC
Memo no 11-161-II/2500 Dated 21-07-2018

Name of work-

Const of 18 Nos of Short Dumping point in Mandi Dabwali

Number of Estimate

Department Head

Major Head

Minor Head

Detailed Head

Amount Rs. 1099566 Lacs

Estimate of Original Work
Showing report Specification,

EO
MC
Mandi
Dabwali

ME
MC
Mandi
Dabwali

JE
MC
Mandi
Dabwali

Signature
18/12

Name of Work		Const of 18 Nos of Short Dumping point in Mandi Dabwali							
Sr. No.	HSR Item	Particulars of Items	No.	L	B	H/D	Qty.	Unit	
1	6.6	Earth Work in excavation of foundation in all kind of soil	2	15.00	2.00	2.00	120.00	Cft	
			2	10.00	2.00	2.00	80.00	Cft	
							200.00	Cft	
							5.66	Cum	
2	4.1 + 5.2	Dispose of Malba loading and unloading a combined lead up to 1 km using mechanical vehicles	2	15.00	2.00	2.00	120.00	Cft	
			2	10.00	2.00	2.00	80.00	Cft	
							200.00	Cft	
							5.66	Cum	
3	10.26	CC 1:8:16 with brick blast 38 to 40 MM guage	2	15.00	2.00	0.33	19.80	Cft	
			2	10.00	2.00	0.33	13.20	Cft	
							33.00	Cft	
							0.93	Cum	
4	11.3	1st Class Brick work foundation and plinth	1	50.00	1.88	0.50	46.88	Cft	
			1st Step	1	50.00	1.50	0.50	37.50	Cft
			2nd Step	1	50.00	1.13	1.00	56.25	Cft
			3rd Step	1	50.00	0.75	1.00	37.50	Cft
			4th Step					178.13	Cft
					5.04	Cum			
5	10.114	40 MM Thick CC 1:2:4 DPC	1	50.00	0.75		37.50	Sft	
							3.48	Sqm	
6	11.3	1st Class brick work 1:5 in F & P above DPC	1	50.00	0.75	3.00	112.50	Cft	
							3.18	Cum	
7	11.8	1st Class brick work 1:5 in F & P above DPC	1	50.00	0.75	3.00	112.50	Cft	
							3.18	Cum	
8	15.11	15 MM thick Cement plaster	2	50.00		6.00	600.00	Sft	
							55.74	Sqm	
9	14.8	25 MM thick topping on top	1	50.00	0.75		37.50	Sft	
							3.48	Sqm	
10	Lumpsum	Provision of Gate	1				1.00	Nos	



Regional Office
 Haryana State Pollution Control Board
 Regional Office: Bays No. B-7, 8, Urban Estate-II,
 Hisar -125005
 Phone:- 01662-250890
 Email: hspcbrohr@gmail.com

HSPCB/HR/2019/ 3806

Dated: 04-12-19

To

The Chairman

HSPCB, Panchkula

Sub: Proposed environment compensation assessment report of Municipal Council Mandi Dabwali, Distt.- Sirsa

Ref: Head office order dated 29.04.2019, 06.05.2019 & 09.05.2019.

In this connection it is intimated that the jurisdiction of Municipal Council Mandi Dabwali, Sirsa was inspected by joint team of HSPCB, Hisar Region & MC, Mandi Dabwali in compliance of direction issued by Hon,ble NGT in matter of OA No.612/2019, Vinod Kumar Bansal Vs State of Haryana. During inspection on 15.04.2019 said Municipal Council was found non-complying of Solid Waste Management Rules, 2016. Accordingly this office has issued a SCN vide letter no.1673 dated 28.08.2019 for legal action under Section 15 & 17 of Environment (Protection) Act, 1986 & liable to pay environment compensation as per Board policy. The said authority submitted reply of SCN vide their letter no.1240 dated 11.09.2019, but the reply of SCN not found satisfactory because not submitted any action plan for proper & scientific management of solid waste. The proposed environment compensation assessment report of said authority for non-compliance of Solid waste management submitted for examination & finalization by the committee constituted as per Board policy cited under reference. Calculation of Environmental Compensation of above said Municipal Council as per policy order dated 29.04.2019 of the board attached as

Annexure-1.

DA/As mentioned above.

Regional Officer
 Hisar Region

o/c [Signature]
 04.12.2019
 BEAT PLASTIC POLLUTION
 SAY NO TO PLASTIC

Calculation of Environmental Compensation as per 3.4 of Chapter III of policy order dated 29.04.2019 of the board

Name of the authority: Municipal Council Mandi Dabwali, Distt.- Sirsa

Date of inspection /Compliance verified by HSPCB : 27.08.2019

Details of the violation: The Municipal Council Mandi Dabwali, Distt.- Sirsa is found engaged in unscientific solid waste management & non-compliance of Solid Waste Management Rules, 2016..

The environmental Compensation is based on the following formula:

$$EC(\text{Lacs Rs.}) = 2.4(\text{Waste Generation}-\text{Waste Disposed as per the Rules})+0.02(\text{Waste Generation}-\text{Waste Disposed as per the Rules}) \times N + \text{Marginal cost of Environmental Externality} \times (\text{Waste Generation}-\text{Waste Disposed as per the Rules}) \times N$$

Where

EC = Environmental Compensation.

N =Number of days from direction of HSPCB till the requiring capacity systems are provided by the concerned authority = 27.08.2019 to 2.12.2019 = 98 days (including both dates)

Solid Waste Generation= 28 TPD (As per Annual report for Solid Waste Submitted on 01.07.2019 by Municipal Council Mandi Dabwali, Copy attached as **Annexure-2**)

Solid Waste Disposed as per the Rules=Nil

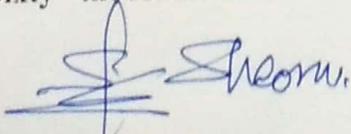
Marginal Cost of Environmental Externality (Rs. Per ton per day) =15

Marginal Cost of Environmental Externality (Lacs Rs. for 28 ton per day) = 0.0042

Hence,

$$EC=2.4(28-0) +0.02(28-0) \times 98 +0.0042 \times (28-0) \times 98 =1,33,60,480/- \text{ in Rupees}$$

Compensation applicable in this case is Rs. 1,33,60,480/- (One Core Thirty Three Lacs Sixty thousand Four hundred Eighty in Rupees)

o/c 

Dr.Sunil Kumar Sheoran
Scientist B, Hisar Region



Rakesh Kumar Bhonsle
Regional Officer , Hisar Region

Form - III
(See rule 19(6), 24(1))

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR:	DATE OF SUBMISSION OF REPORT:
2019	01-07-2019

1	Name of the City/Town and State	MANDI DABWALI
2	Population	53401 (As per census 2011)
3	Area in sq. kilometers	12.08 k.m. (approx.)
4	Name & Address of local body Telephone No. Fax No. E-mail:	MUNICIPAL COUNCIL, MANDI DABWALI 01668-222623 secymcdabwali@gmail.com
5	Name and address of operator of the facility	Sh. Ravinder Kumar, Computer Operator Municipal Council, Mandi Dabwali.
6	Name of officer in-charge dealing with solid waste management (SOLID WASTE) Phone No: Fax No: E-mail:	SH. SANDEEP BUNDELA (SANITARY INSPECTOR) Mob.No. 70159-02386 secymcdabwali@gmail.com
7	Number of households in the city/town Number of non-residential premises in the city Number of election/ administrative wards in the city/town	24005 Approx. Approx. 21 Ward
8	Quantity of Solid waste (solid waste)	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	28/tpd
	Quantity of solid waste collected per day	28/tpd
	Per capita waste collected per day	450/gm/ day
	Quantity of solid waste processed	0/tpd
	Quantity of solid waste disposed at dumpsite/ landfill	28/tpd Directly dumped to landfill site without processing manner

9	Status of Solid Waste Management service	Maintenance of SWM plant is contract basis.
	Segregation and storage of waste at source Whether SOLID WASTE is stored at source in domestic/commercial/ institutional bins. If yes. Percentage of households practice storage of waste at source in domestic bins Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins Percentage of households dispose or throw solid waste on the streets Percentage of non-residential premises dispose of throw solid waste on the streets Whether solid waste is stored at source in a segregated form. If yes. Percentage of premises segregating the waste at source	Yes 40% 40% 20% 0% No 0%
	Door to Door Collection of solid waste	Yes
	Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes
	if yes	Yes
	Number of wards covered in D2D collection of waste	21 Ward
	No. of households covered	23050 Approx.
	No. of non-residential premises including commercial establishments ,hotels, restaurants educational institutions/ offices etc covered	Yes
	Percentage of residential and non-residential premises covered in door to door collection through : Motorized vehicle Containerized tricycle/handcart Other device	90% 0% 0%
	If not, method of primary collection adopted	Maximum primary collection through tricycle & handcart
	Sweeping of streets	Yes
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	25 km

Frequency of street sweepings and percentage of population covered	frequency	Daily	Alternate days	Twice a week	Occasionally
	100% of population covered	Yes	No	No	No
Tools used					
Manual sweeping	100%				
Mechanical sweeping	0%				
Whether long handle broom used by sanitation workers	Yes				
Whether each sanitation worker is given handcart/tricycle for collection of waste	Yes				
Whether handcart / tricycle is containerized	Yes				
Whether the collection tool synchronizes with collection/ waste storage containers utilized	Yes				
Secondary Waste Storage facilities					
No. and type of waste storage depots in the city/town	No.	Capacity in m ³			
Open waste storage sites	11	220			
Masonry bins	0				
Cement concrete cylinder bins	0				
Dhalao/covered rooms/space	0				
Covered metal/plastic containers	0				
Upto 1.1 m ³ bins	0				
2 to 5 m ³ bins	0				
Above 5m ³ containers	0				
Bin-less city	Nil				
Bin/ population ratio				
Ward wise details of waste storage depots (attach):					
Ward No:	21				
Area:	15 sq km				
Population:	54000				
No. of bins placed	0				
Total volume of bins placed	0				
Total storage capacity of waste storage facilities in cubic meters	44378				
Total waste actually stored at the waste storage depots daily	5 ton				

Give frequency of collection of waste from the depots Number of bins cleared	Frequency	No. of bins
	Daily	Nil
	Alternate day	Nil
	Twice a week	Nil
	Once a week	Nil
	Occasionally	Nil
Whether storage depots have facility for storage of segregated waste in green, blue and black bins	No (If yes, add details) No. of green bins: No. of blue bins: No. of black bins:	
Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage (%) of Manual Lifting of solid waste (%) of Mechanical lifting	40% 60%	
If mechanical – specify the method used	Front and Loader/Top Loaders	
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes Door to Door collection is done by MC Dabwali in 21 wards, but not in segregated form. All the waste collected from door to door is directly dumped on landfill site. (Rambagh)	
Waste transportation per day Type and Number of vehicles used	No. Trips made waste transported	
Animal cart Tractors Non tipping Truck Tipping Truck Dumper Placers Refuse collectors Compactors Others JCB/loader	2 Tractor, 5 Tipper Tempo, 5 Tata Ace, 1 JCB	

Frequency of transportation of waste	Frequency transported 80% (%) of waste Daily
Quantity of waste transported each day	21 Ton
Percentage of total waste transported daily	90%
Waste Treatment Technologies used	No
Whether solid waste is processed	No
If yes, Quantity of waste processed daily	-
Whether treatment is done by local body or through an agency	-
Land(s) available with the local body for waste processing (in Hectares)	-
Land currently utilized for waste processing	-
Solid waste processing facilities in operation	-
Solid waste processing facilities under construction	-
Distance of processing facilities from city/town boundary	-
Details of technologies adopted	-
Composting .	Qty. final product produced - Nil Qty. sold- Nil Quantity of residual waste landfilled- Nil
Vermi composting	Qty. raw material processed :- Nil Qty. final product produced :- Nil Qty. sold :- Nil Quantity of residual waste landfilled:- Nil
Bio-methanation	Qty. raw material processed :- Nil Qty. final product produced :- Nil Qty. sold :- Nil Quantity of residual waste landfilled:- Nil

Refuse Derived Fuel	Qty. raw material processed :- Nil Qty. final product produced :- Nil Qty. sold :- Nil Quantity of residual waste landfilled:- Nil
Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail)	Qty. raw material processed :- Nil Qty. final product produced :- Nil Qty. sold :- Nil Quantity of residual waste landfilled:- Nil
Co-processing	Qty. raw material processed
Combustible waste supplied to cement plant	No
Combustible waste supplied to solid waste based power plants	No
Others	Qty. No
Solid waste disposal facilities	Yes
No. of dumpsites sites available with the local body	One
No. of sanitary landfill sites available with the local body	One
Area of each such sites available for waste disposal	9 Acre
Area of land currently used for waste disposal	9 Acre
Distance of dumpsite/landfill facility from city/town	1.5 kms
Distance from the nearest habitation	0.200 kms
Distance from water body	0
Distance from state/national highway	1 kms
Distance from Airport	Nil
Distance from important religious places or historical monument	1 kms
Whether it falls in flood prone area	No
Whether it falls in earthquake fault line area	No
Quantity of waste landfilled each day	No
Whether landfill site is fenced	No
Whether Lighting facility is available on site	No

	Whether Weigh bridge facility available	No
	Vehicles and equipments used at landfill (specify)	2dx machine (JCB)
	Manpower deployed at landfill site	No
	Whether covering is done on daily basis	Yes
	If not, Frequency of covering the waste deposited at the landfill	Nil
	Cover material used	Plastic material
	Whether adequate covering material is available	No
	Provisions for gas venting provided	No (if yes, attach technical data sheet)
	Provision for leachate collection	No (if yes, attach technical data sheet)
10	Whether an Action Plan has been prepared for improving solid waste management practices in the city	MC Mandi Dabwali is in Sirsa Solid waste cluster. Solid waste scientific site already been identified and work is under process.
11	What separate provisions are made for : Dairy related activities : Slaughter houses waste : C&D waste (construction debris) :	Attach details on Proposals, Steps taken, No No No
12	Details of Post Closure Plan	No
13	How many slums are identified and whether these are provided with Solid Waste Management facilities :	No
14	Give details of: manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	55 Nos of Employees 27 Nos of Employee through Outsourcing Total Employees :- 82
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	Scientific solid waste site already been identified by Sirsa cluster but construction of site is under process.

16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	No
----	--	----

Date: 01-07-19

Place: Mandi Dabwali


Secretary,
Municipal Council,
Mandi Dabwali




Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2019/3807

Dated: 04-12-19

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

FTMS 80297
04-12-19

Kind Att.: Env. Engineer-(HQ)

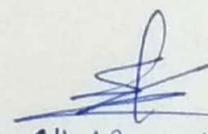
**Sub: Draft complaint of Municipal Council Mandi Dabwali,
District- Sirsa.**

In this connection, please find enclosed herewith the draft complaint for prosecution is to be filed in Special Environment Court at Kurukshetra against the Municipal Council Mandi Dabwali, District- Sirsa and its responsible officer under section 15 & 17 read with section 19 of Environment Protection Act, 1986 for violation of provisions of Solid Waste Management Rules, 2016.

Therefore, it is requested to direct the District Attorney to vet and the concerned branch to supply the vetted and approved reply to this office so that the same may be filed in the Special Environment Court, Kurukshetra.

It is submitted for your kind information & further necessary action please.

DA/- As above

o/c 04.12.2019  
**Regional Officer
Hisar Region**

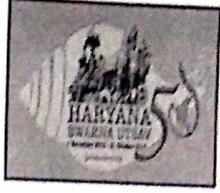
Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2020/ 4713

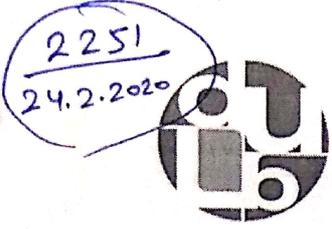
Dated: 06-02-2020.

- To: The Executive Officer,
Municipal Council,
Dabwali, Sirsa.
- Sub: **Regarding submission of time bounded Action Plan for collection, segregation and disposal of solid waste as per Solid Waste Management Rules, 2016.**
- Ref: **Your letter No. 1240 dated 11.09.2019 and OA No. 612/2019 of Vinod Kumar Bansal V/s State of Haryana.**

In this connection, it is intimated that the reply of SCN submitted by your letter mentioned above under reference is not satisfactory. You are hereby asked to submit within 07 days proper time bounded action plan for Scientific Management and disposal of solid waste generated from Mandi Dabwali, Municipal Council as per Solid Management Rules, 2016 and directions passed by Hon'ble NGT in OA No. 606/2018. So that same can be submitted before Hon'ble NGT in the OA No. 612/2018.

It is submitted for your information

o/c  Regional Officer
06.02.2020 Hisar Region



कार्यालय नगर परिषद मण्डी डबवाली (सिरसा)

(अधीनस्थ : शहरी स्थानीय निकाय विभाग, हरियाणा, पंचकुला)

दूरभाष : 01668-222623 Email Id: secymcdabwali@gmail.com

क्रमांक न0प0ड0 / 2020 / 450

दिनांक 19/02/2020

प्रेषक

सचिव,
नगर परिषद मण्डी डबवाली।

सेवा में

Regional Officer,
Haryana State Pollution Control Board,
Regional Office, Bays No. B-7, 8
Urban Estate – II, Hisar - 125005

AEE, Sci. B', Sci. B, I, JEE
Asstt. Clark, DEO
Ro (HR) RS

24/2/2020

विषय : Regarding submission of time bounded Action Plan for collection, segregation and disposal of solid waste as per Solid Waste Management Rules, 2016.

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक HSPCB/HR/2020/4713 दिनांक 06-02-2020 व इस कार्यालय के पत्र क्रमांक 1240 दिनांक 11-09-2019 के सन्दर्भ में आप महोदय को अवगत करवाया जाता है जो कि निम्न प्रकार से है:-

- Bio remediation of Legacy Waste** : नगर परिषद मण्डी डबवाली द्वारा Bio remediation of Legacy Waste के लिए प्रस्ताव पारित कर दिया गया है जिसकी स्वीकृति के लिए उपायुक्त महोदय सिरसा को भेज दिया गया है। स्वीकृति उपरान्त जल्द से जल्द Bio remediation of Legacy Waste का टैण्डर कर दिया जाएगा। इसके अतिरिक्त आप महोदय को यह भी अवगत कराया जाता है कि स्थानीय निकाय निदेशालय के पत्र क्रमांक Tech/XEN-I/2020/313 दिनांक 05-02-2020 के द्वारा Bio remediation of Legacy Waste के लिए preparation of Model RFP DULB के स्तर पर तैयार किया जाना है जिसकी प्रति साथ सलंगन है।
- Collection of Waste** : नगरपरिषद मण्डी डबवाली द्वारा घर-घर से segregated form में कूड़ा उठाने का कार्य किया जा रहा है व इन सभी वाहनो में लाउडस्पीकर के माध्यम से लोगो को segregated कूड़े के प्रति जागरूक किया जा रहा है। इसके अतिरिक्त सक्षम युवाओं के माध्यम से भी लोगो को व स्कूल व कालेज में जाकर साफ-सफाई, गीले व सूखे कचरे को अलग-अलग करने के लिए जागरूक किया जा रहा है।
- Disposal of Solid Waste as per SWM Rules 2016** : आप महोदय को अवगत कराया जाता है कि सोलिड वेस्ट मैनेजमेंट रूल्स 2016 के तहत जिला वाईज कलस्टर (Waste to Compost + RDF) बनाने के लिए शहरी स्थानीय निकाय द्वारा टैण्डर करवाया जाना है जिसका पत्र क्रमांक Tech/Sect-I/ISWM/2019/4767 dated 11-07-2019 है। जिसकी प्रति साथ सलंगन है।

इन सभी तथ्यों को ध्यान में रखते हुए आप महोदय से विनम्र अनुरोध है कि नगर परिषद मण्डी डबवाली को यह कार्य करने के लिए कम से कम 6 माह का समय दिया जाए। रिपोर्ट सूचनार्थ प्रेषित है।

सचिव / कार्यालय अधिकारी
नगर परिषद मण्डी डबवाली।

शहरी स्थानीय
निकाय निदेशालय
हरियाणा



DIRECTORATE OF URBAN
LOCAL BODIES
HARYANA

ब. सं. 11-14, पंचकुला, हरियाणा
Bdy No. 11-14, Sector A, Panchkula, Haryana

Tel: +91 170 2870000 Fax: +91 170 2870001
Website: www.ulbharyana.gov.in Email: durbhy@hry.nic.in

To

1. All the Commissioners of Municipal Corporations in the state of Haryana.
2. All the Executive Officers/Secretaries of Municipal Councils/Committees in the State of Haryana

Memo No.Tech./XEN-I/2020/313
Dated: 5-2-2020

Subject: Preparation of Model RFP.

1. It has come to the notice of this office that various municipalities are allotting the works / tenders for the following works without taking the approvals from Competent Authority and by incorporating some terms & conditions favouring specific agencies:
 - a. Bio- Remediation of Legacy Waste
 - b. Treatment of C&D Waste
 - c. Door-to-Door Garbage Collection/ Transportation/ Treatment
 - d. Solid Waste Management
 - e. Installation of Street Lights/ LED Lights
2. The Department is in the process of preparing of Model RFPs for above said works which will be got approved from Govt. / CoSI/CCI.
3. So, I have been directed to request you to not proceed in the tenders related to above mentioned works and not issue any new work order till the further directions issued by this office.
4. In case of any emergency, the permission for the same shall be got from this office.
5. This letter is being issued after getting approval from W/ACS,ULB.

245/LFA
5-2-2020

[Signature]
Sub Divisional Engineer-1,
for Director General, Urban Local Bodies,
Haryana, Panchkula

Endst. No. Tech./ XEN-I/2020/ 314

Dated: 5-2-2020

A copy of above is forwarded to all the Deputy Commissioners in the State of Haryana for information and necessary action please.

[Signature]
Sub Divisional Engineer-1,
for Director General, Urban Local Bodies,
Haryana, Panchkula

CC:

1. PS / ACS-ULB
2. PA/DGULB
3. Steno / CE

Office of the Deputy Commissioner, Sirsa.

Endst. No. 5-69 / 533-37 /LFA Dated:- 5-2-2020

A copy is forwarded to EO/Secy, MC, Sirsa/Dabwali/Ellenabad/Rania/
Kalanwali for information & necessary action.

[Signature]
for Deputy Commissioner,
Sirsa.



To,

1. The Commissioner,
Municipal Corporation Rohtak, Ambala, Karnal & Hisar
2. The Executive Officer/Secretary
Municipal Council/Committee Rewari, Bhiwani, Fatehabad & Punhana

Memo No: Tech/Sect-I/ISWM/2019/4767

Date: 11.07.2019

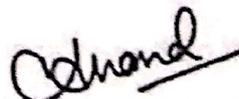
- Subject: Extension of Bid Submission date for Rohtak, Ambala-Karnal, Hisar, Rewari, Bhiwani, Fatehabad & Punhana Cluster Integrated Solid Waste Management Projects from 10.07.2019 to 30.07.2019.

With reference to the subject cited above

I have been directed to inform you to kindly upload the herewith enclosed corrigendum-V for extension in bid submission date from 10.07.2019 to 30.07.2019 against the respective Tender ID as mentioned below.

CLUSTER	Website	Tender ID
Ambala-Karnal (WtE)	https://haryanaeprocurement.gov.in	121818
Rohtak (WtE)	https://haryanaeprocurement.gov.in	122539
Punhana (WtC)	https://etenders.hry.nic.in	77137
Hisar (WtC)	https://haryanaeprocurement.gov.in	122887
Bhiwani (WtC)	https://etenders.hry.nic.in	77499_1
Rewari (WtC)	https://etenders.hry.nic.in	77508_1
Fatehabad-Bhuna (WtC)	https://etenders.hry.nic.in	77528_1

DA: As above


Executive Engineer-II
For Director, Urban Local Bodies,
Panchkula, Haryana

TR

CC:

1. PS to W/PSULB
2. PA to W/DULB
3. Steno to W/CE
4. Ernst & Young LLP

Annexure-IV Details of Clusters

Sr. No	Name of Cluster	Waste Generated (In TPD)	Technology Proposed
1.	Faridabad-Gurugram	1236	Waste to Energy (15 MW)
2.	Sonepat	435	Waste to Energy (7 MW)
3.	Ambala	363	Waste to Energy
	Karnal	242	Waste to Compost + RDF
4.	Bhiwani	154	Waste to Compost + RDF
5.	Rewari	197	Waste to Compost+RDF
6.	Fatehabad-Bhuna	112	Waste to Compost+RDF
7.	Panchkula	180	Waste to Compost+RDF
8.	Rohtak	425	Waste to Energy (5 MW)
9.	Hisar	244	Waste to Compost+RDF
10.	Yamunanagar	289	Waste to Compost+RDF
11.	Dabwali+Sirsa	172	Waste to Compost+RDF
12.	Farukhnagar	70	Waste to Compost+RDF
13.	Punhana	132	Waste to Compost+RDF
14.	Jind	263	Waste to Compost+RDF

Chand
S.F.I.

Haryana- State Policy and Strategy on Solid Waste Management